

HIGH COURT OF CHHATTISGARH: BILASPUR

ENDORSEMENT

Endt. No. 856/Confdl./2017
I-8-2/2002 (Pt. IX)

Bilaspur, dated the 24/05/2017

Copy of letter no. A-11016/02/2015-CLS-II dated 12.05.2017 along with enclosures of the Under Secretary to the Government of India, Ministry of Labour & Employment, New Delhi is enclosed herewith with a direction that the concerned candidates who fulfil the eligible qualification for the post of Presiding Officer, CGIT-cum-Labour Court, Dhanbad-II may submit their application in the prescribed proforma so as to reach this Registry **on or before 24.06.2017** failing which it shall be presumed that none of them are willing for the same.


(Gautam Chouradia)
I/c. Registrar General

Encl: As above


24/6/2017

No. A-11016/02/2015-CLS-II
Government of India
Ministry of Labour & Employment

Shram Shakti Bhawan, Rafi Marg,
New Delhi – 110001.

Dated 08.05.2017
12

To,
The Registrar General,
All High Courts.

Sub: Filling up the post of Presiding Officer of Central Government Industrial Tribunal-cum-Labour Court, Dhanbad-II.

DR Mont Sir,

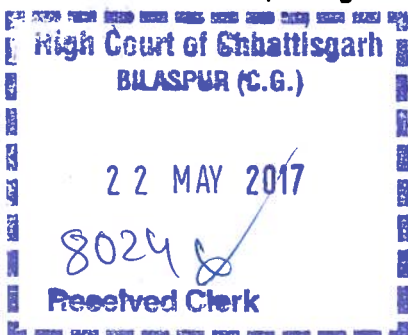
An
22/5/17
RY
D/C
I am directed to say that the post of Presiding Officer of Central Government Industrial Tribunal-cum-Labour Court (CGIT-cum-LC) at Dhanbad-II is to be filled up shortly in accordance with the provisions contained in Sections 7 & 7A of the Industrial Disputes Act, 1947 (relevant extract of the Act placed at **Annexure-I**). According to these provisions, the post can be held by a judicial officer who is, or has been, a Judge of a High Court or who has rendered not less than three years' service as an Additional District Judge or a District Judge. A serving Judge can be appointed on transfer on deputation basis for a fixed term. A retired Judge can be appointed on re-employment basis. The terms and conditions of appointment of a Judge to the post of Presiding Officer will be as per **Annexure-II** [The Presiding Officers of the Labour Court, Industrial Tribunal and National Tribunal (Salaries, Allowances and other Terms and Conditions of Service) Rules, 2015].

2. The scales of pay attached to the post of Presiding Officer of CGIT-cum-LC are as follows:

(i) Distt. Judge (Entry Level) –	Rs.51,550-1230-58,930-1380-63,070/-
(ii) Distt. Judge (Selection Grade) –	Rs.57,700-1230-58,930-1380-67,210-1540-70,290/-
(iii) Distt. Judge (Super time Scale) –	Rs.70,290-1540-76,450/-

3. It is requested that a panel of names of judicial officers who are willing to be appointed as Presiding Officer of CGIT-cum-LC, Dhanbad-II and who fulfill the eligibility conditions may please be furnished so as to reach this Ministry within a period of two months from the date of issue of this letter for selection of a suitable officer. A set of three (03) proformas (Annexure-III, IV & V) is to be included with each application. A check-list (copy placed at Annexure-III) regarding the documents/copies enclosed may be sent with each application. The Bio-Data of each of the officers may be furnished in the proforma placed at Annexure-IV to be filled by the concerned officer and to be attested by the concerned Registrar General. The nomination of each of the officers may be forwarded along with an abstract of ACRs (if applicable to the officer) of the last five years, duly certified in the proforma placed at Annexure-V, along with verified copies of ACR dossiers and vigilance clearance (if applicable).

Continued on Page 2

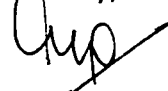


4. It is requested that a panel of names of judicial officers who fulfill the requirements, as mentioned above and are willing to take up the assignment on terms and conditions mentioned in the enclosed rules (Annexure-II) may please be furnished to this Ministry along with the proformas (Annexure-III, IV & V) enclosed with each application.

5. It is requested that filling of details of each of the officers in each of the proformas and the last date of sending of applications may strictly be adhered to. It is informed that **only the nominations with complete proformas (Annexure-III, IV and V) and verified copies of ACR dossiers (if applicable) received on/before 07.07.2017 will be considered by the Ministry.** The matter may kindly be treated as urgent.

6. It is further requested that this Circular may be given wide publicity including the Notice Board of the Court so that there is sufficiently large number of candidates applying for the post.

Yours faithfully,



(S. K. Singh)

Under Secretary to the Government of India

Tel. No. 011-23766903

Copy to:

1. Ministry of Law and Justice, Department of Legal Affairs, Shastri Bhawan, New Delhi with the request that a panel of names of Judicial Officers (retired or serving) who are willing to be appointed to the post of the Presiding Officer of the CGIT-cum-LC, Dhanbad-II may kindly be forwarded to this Ministry.
2. All Deputy Chief Labour Commissioners (Central) with the request to take up the matter with the Registrars of the High Courts concerned for wide publicity of the circular.
3. The Director, NIC, Ministry of Labour & Employment, New Delhi with the request to upload the circular on the website of the Ministry.

Encl: Annexure-I, II, III, IV & V.



(S. K. Singh)

Under Secretary to the Government of India

Annexure-III

Check-list for each judicial officer to be considered for the post of Presiding Officer, CGIT-cum-Labour Court, Dhanbad-II

Name of the Officer: _____

Sl. No.	Document	Status of enclosure of document Y – Yes N – No NA – Not Applicable
1	Copies of Annual Confidential Reports of the officer during the last five years	
2	Vigilance clearance of the officer	
3	Integrity certificate of the officer	
4	Annexure-IV (Proforma for Bio-Data of the Officer)	
5	Annexure-V (Proforma for ACR Gradings for the last five years of the Officer)	

(Sign and Seal of the
Registrar General
of the concerned High Court)

Annexure-IV

Proforma for Bio-data

(to be filled by the judicial officer concerned)

1.	Name (in full)		
2.	Date of Birth		
3.	Educational Qualification		
4.	Particulars of Service in brief with dates of each appointment held from the level of Additional District Judge or equivalent post <i>(In Chronological Order)</i> (Note: Experience with regard to Labour matters may be specifically mentioned)		
5.	Details in respect of last/current post held	Name of the last/current post	
		Date of appointment to last/current post	
		Date of retirement	
		Scale of pay	
		Last pay drawn	
6.	Address for communication		
7.	Phone no.	(Office)	
		(Residential)	
		(Mobile)	
8.	E-mail address		

Date:

Signature:

Place:

Name:

Annexure-V

Proforma for abstract of ACR Gradings for the ACRs of the last five years of each judicial officer to be considered for the post of Presiding Officer, Central Government Industrial Tribunal-cum-Labour Court, Dhanbad-II

Name of the Officer: _____

Sl. No.	Year/Period	Details of Reporting Authority & Grading	Details of Reviewing Authority & Grading	Details of Accepting Authority & Grading
1				
2				
3				
4				
5				

(Sign and Seal of the Registrar General)